

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

C.A.NO. 556/95

DATE OF JUDGMENT: 11.7.95

BETWEEN:

R.RAMU

APPLICANT

AND

The General Manager,
Ordnance Factory Project,
Govt. of India,
Ministry of Defence,
Yeddumailaram,
Medak District, AP.

RESPONDENT

COUNSEL FOR THE APPLICANT: SHRI P.BHASKAR

COUNSEL FOR THE RESPONDENTS: SHRI N.V.RAGHAVA REDDY
Ex/Addl.CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.)

To

1. The General Manager, Ordnance Factory Project,
Govt. of India, Ministry of Defence,
Yeddumailaram, Medak Dist, A.P.
2. One copy to Mr.P.Bhaskar, Advocate, CAT.Hyd.
3. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pvm.

12-12-81

O.A.NO.556/95.

JUDGMENT

Dt:11.7.95

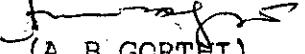
(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

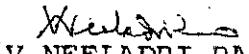
Heard Shri P.Bhaskar, learned counsel for the applicant and Shri N.V.Raghava Reddy, learned standing counsel for the respondents.

2. The applicant was at Sl.No.7 in the panel of 10 who were selected for the post of Mill-wright in 1991. This OA was filed praying for direction to the respondents to appoint the applicant to the said post on the basis of his empanelment.

3. In the reply statement dated 6.7.1995 which was filed in this OA it is stated that, "the applicant's case for appointment can be considered if and when any vacancy in the trade of Mill-wright (Semi-skilled) arises in future as per his turn".

4. As it is stated for the respondents that they are going to consider the case of the applicant for appointment in the vacancy in the trade of Mill-wright (SS) Mechanic ~~and~~ as and when his turn arises, no further orders need be passed in this OA. Accordingly it is closed even at the admission stage. No costs.//


(A.B.GORTHI)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 11th July, 1995.
Open court dictation.

vsn


Deputy Registrar(G)cc